

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 37/KB/2017
CA (IB)109/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M

Name of the Company	ICICI Bank Ltd.-Vs-Palogix Infrastructure Pvt. Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS MAMTA BINANI - RESOLUTION PROFESSIONAL

2. KANISHK KHETAN, ADV RP

Mamta Binani
8/2/18
Kanishk Khetan
8/2/18

1. MS. MANJU BHUTERIA, ADV } CORPORATE
2. MS. SMITA MUKHERJEE, ADV } DEBTOR

Amul
8/2/18

1. Mr Anirban Ray, Advocate
1A Mr V.V.V. Sanyal, Advocate } Titagarh

V.V.V. Sanyal
8/2/18

ORDER

Ld. Resolution Professional (RP) as well as Ld. Counsel on behalf of Titagarh (operational creditor) and the corporate debtor is present.

Ld. RP has filed the report in the form of C.A. (IB) No. 109/KB/2018. It is certified in the report that Committee of Creditors with 100% vote share has approved the resolution plan.

Heard. Reserved for order.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)